## **PROCEEDINGS**

### **OF THE**

# LEGISLATIVE COUNCIL OF INDIA

Vol. I (1854 - 1855) MR. ALLEN moved, by way of amendment, that the above Bill be referred to a Select Committee.

Amendment carried.

Moved by the same that the Committee consist of Mr. Grant, Sir James Colvile, Mr. Eliott, and the Mover.

Agreed to.

MR. ELIOTT moved to withdraw his motion for a Committee of the whole Council on the Bill "for restricting the possession of arms in Malabar."

Agreed to.

Moved by the same that the above Bill be referred to the Select Committee on the Bill "for the suppression of outrages in Malabar."

Agreed to.

The Council adjourned.

Saturday, July 29, 1854.

#### PRESENT:

The Most Noble the Governor General, President.

Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.,
Hon. J. A. Dorin, D. Eliott, Esq.,
Hon. Colonel Low, A. Melet, Esq.,
Hon. J. P. Grant,
Hon. Sir James Colvile, C. Allen, Esq.

The following Message from the Most Noble the Governor General was brought by Mr. Grant and read:—

#### MESSAGE No. 5.

The Governor General informs the Legislative Council that he has given his assent to the Act which was passed by them on the 22nd July 1854, entitled "An Act to amend Regulation XI. 1831 of the Bengal Code."

By order of the Most Noble the Governor General,

C. ALLEN,

Offg. Secy. to the Govt. of India.

FORT WILLIAM,
The 28th July, 1854.

THE CLERK presented a Petition from Ramrutton Bose, late Sheristadar of the Western Salt Chowkies, stating that he was unjustly dismissed from service on certain false charges of corruption preferred against him, and praying for a fair and legal trial to enable him to vindicate his character.

THE PRESIDENT brought to the notice of the Council that the Petition related to matters unconnected with the business of the Council, and that it must therefore be rejected.

The Petition was accordingly rejected.

SIR LAWRENCE PEEL gave notice that he would, on Saturday next, move the second reading of the following Bills, namely,

Bill " to protect purchasers of Goods and

Chattels;"

.Bill "relating to Mesne Profits and to improvements made by holders under defective titles;"

Bill " to provide compensation to families for loss occasioned by the death of a person caused by actionable wrong;" and

Bill "to improve the English Law in force in India by extending to this country, with some enlargement thereof, the provisions of the Statute 3 and 4 Wm. 4th, c. 42, s. 2."

Mr. MILLS gave notice that he would, on the same day, move the second reading of the Bill "for discontinuing the practice of issuing warrants for the payment of Bills of Exchange."

Mr. MILLS also gave notice that he would, on the same day, move for a Committee of the whole Council on the Bill "to amend Regulation XIII of 1833 of the Bengal Code."

MR. MALET gave notice that he would, on the same day, move the second reading of the Bill " to limit the period during which a Meerasdar may assert his claim to lands which he has abandoned, or for which he may have failed to pay assessment."

MR. ALLEN gave notice that he would, on the same day, move the first reading of a Bill " for the construction and management of Electric Telegraphs in India."

Mr. MALET presented the Report of the Select Committee on the Bill "to amend the Law relating to the several Banks of Bengal, Madras, and Bombay."

SIR LAWRENCE PEEL moved the first reading of a Bill " to extend the operation of, and regulate the mode of executing writs of execution in Her Majesty's Supreme Courts of Judicature."

Bill read a first time accordingly.

SIR LAWRENCE PEEL moved the first reading of a Bill "for the further improvement of the Law as administered in Her Majesty's Supreme Courts; for the state of the Law as administered in the Majesty's Supreme Courts; for the state of the sta

transfer and abridgment of the Ecclesiastical | local Governments since its publication, Jurisdiction of the said Courts; and for giving additional powers in certain cases to Justices of the Peace, with regard to offences committed out of their jurisdiction."

Bill read a first time accordingly.

MR. MILLS moved the second reading of the Bill "for withdrawing privileges enjoyed by the Nazim and his

Motion carried after a debate; and Bill

read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Grant, Sir James Colvile, and the Mover.

Agreed to.

Mr. ELIOTT (in the absence of Mr. Peacock) moved that the Council resolve itself into a Committee on the Bill " for the management of the Post Office and for the regulation of the duties of postage."

Agreed to.

The Council accordingly resolved itself into a Committee for the consideration of the above Bill.

The consideration of Section II, Section XXXV Clause 1, and Sections XXXVII, XXXVIII, L, LII, LIV to LIX, LXII, LXV, and LXVI, was postponed; and the rest of the Bill, up to Section LXX, was passed with a few alterations.

The Council having resumed its sitting, the CHAIRMAN reported the progress that had been made on the above Bill.

The Council adjourned.

Saturday, August 5, 1854.

#### PRESENT:

The Most Noble the Governor General, President. Hon. Sir Lawrence Peel, A. J. M. Mills, Esq., D. Eliott, Esq., Hon. J. A. Dorin, Hon. Major General Low, A. Malet, Esq., Hon. J. P. Grant, and Hon. Sir James Colvile, C. Allen, Esq.

THE CLERK presented a Petition from the British Indian Association, offering observations and suggestions on the Bill "for the registration of decrees of the Civil Courts, and to prevent alienations of property in fraud of creditors."

MR. MILLS moved to print the Petition, and all written communications on the subject of the Bill, received from the

and to send copies thereof, with a copy of the Bill, to each Member of the Council.

Agreed to.

MR. ALLEN moved the first reading of a Bill "for regulating the construction and management of Electric Telegraphs in India."

Mr. ELIOTT moved the first reading of a Bill "for the amendment of procedure in cases of regular appeal to the Sudder Court in the Presidency of Fort St. George."

Also of a Bill "to amend the Law of Evidence in the Civil Courts of the East India Company in the Madras Presidency."

Mr. MALET moved the first reading of a Bill "to amend Regulation III of 1833 of the Bombay Code, relating to the appointment of Joint Police Officers."

The above Bills were severally read a

first time accordingly.

SIR LAWRENCE PEEL moved the second reading of the Bill "to protect purchasers of goods and chattels."

The question being proposed, a debate

The question being put, the Council divided.

Ayes 4. Noes 6. Sir James Colvile. Mr. Allen. Mr. Dorin. Mr. Mills. Sir Lawrence Peel. Mr. Malet. The President. Mr. Eliott. Mr. Grant. General Low.

So the motion was lost.

SIR LAWRENCE PEEL moved the second reading of the Bill "relating to mesne profits and to improvements made by holders under defective titles."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Grant, Mr. Peacock, Sir James Colvile, Mr. Mills, and the Mover.

Agreed to.

SIR LAWRENCE PEEL moved the second reading of the Bill "to provide compensation to families for loss occasioned by the death of a person caused by actionable wrong.'

Motion carried, and Bill read a second

time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.